

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-334(ND)2020
CA-1349/ C-V/ND/2020

IN THE MATTER OF:

Supernova Tech Craft Engineering Overseas Ltd

Vs

Valtrom Technologies Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :


ORDER

CA-1349/2020:-

An application bearing no. CA-1349/2020 filed on behalf of Operational Creditor/petitioner under Rule 11 of the IBC, 2016 for correction of the amount mentioned in Section 9 petition along with the certificate of Financial institution in compliance of Section 9(3)(c) of the IBC, 2016.

Pursuant to earlier order dated 05.02.2020, petitioner has filed the supplementary affidavit to comply under Section 9(3)(c) of the IBC, 2016 and she further submitted that she has also filed the corrected Form-5 and seeks permission to make amendment in the earlier Form-5 by which the corrected defaulted amount is mentioned and she further submitted that the same amount is also shown in the demand notice.

Considering the submissions made on behalf of the petitioner and perused the averments made in the application. Permission is granted.



Accordingly, application CA-1349/2020 is taken on record and shall be a part of main application.

Notice to Corporate Debtors/Respondent by all modes including process of the bench. Affidavit of service to be filed 3 days before the next date of hearing. List the case on **13.03.2020**.

SV/-

(K.K. VOHRA)
MEMBER (T)

SV/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)